

# **REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**Sixth Lok Sabha**

**Eighth Report**



**LOK SABHA SECRETARIAT  
NEW DELHI**

**1977**

Presented on : 30.11.77  
Adopted on : 2.12.77

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixth Lok Sabha)

### EIGHTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eighth Report.

2. The Committee met on the 28th November, 1977 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1977 (Insertion of new articles 23A, 23B and 23C) by Shri Y. P. Shastri.

(2) The Constitution (Amendment) Bill, 1977 (Amendment of article 80) by Shri Om Prakash Tyagi.

(3) The Constitution (Amendment) Bill, 1977 (Amendment of article 352) by Shri Chitta Basu.

II. Consideration of request of Shri P. Rajagopal Naidu to permit him to introduce more than four Bills in the current (Third) Session.

#### Examination of Constitution (Amendment) Bills

3. The Members-in-charge of the Bills were invited to attend the sitting. Shri Om Prakash Tyagi attended.

4. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

#### Findings of the Committee

(1) The Constitution (Amendment) Bill, 1977 (Insertion of new articles 23A, 23B and 23C) by Shri Y. P. Shastri.

The Bill seeks to insert new articles 23A, 23B and 23C in Chapter III of the Constitution with a view to make right to employment, unemployment allowance, free and compulsory education upto the age of 14 years and monetary assistance to old, sick and disabled persons as Fundamental Rights.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

[P.T.O.]

(2) The Constitution (Amendment) Bill, 1977 (Amendment of article 80) by Shri Om Prakash Tyagi.

The Bill seeks to amend article 80 of the Constitution with a view to provide for nomination by the President of persons having special knowledge of defence matters to the Council of States.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1977 (Amendment of article 352) by Shri Chitta Basu.

The Bill seeks to amend article 352 of the Constitution with a view to do away with the ground of threat of internal disturbance for issuing a Proclamation of Emergency as also to provide for adequate safeguards to obviate the misuse of power to proclaim emergency.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

**Consideration of request of Shri P. Rajagopal Naidu to permit him to introduce more than four Bills in the current (Third) Session.**

5. The Committee then considered the request of Shri P. Rajagopal Naidu for permission to introduce seven Bills during the Third Session. In this connection, the Committee noted the recommendation made by them in their Fourteenth Report (Third Lok Sabha) which was adopted by the House on the 8th March, 1963 in the following modified form:—

"The Committee requests the hon. Members to exercise restraint on themselves so that they would not give notice of more than 4 Bills in a Session."

6. After considering all aspects of the matter, the Committee reiterate their above recommendation and do not consider it necessary to make a departure in the present case.

**Recommendation**

7. The Committee recommend that Sarvashri Y. P. Shastri, Om Prakash Tyagi and Chitta Basu be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;

November 28, 1977.  
Agrahayana 7, 1989 (Saka).

**GODEY MURAHARI,**

*Chairman,  
Committee on Private Members' Bills and Resolutions.*